

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd AND 4th FLOOR, CHANDERLOK BUILDING, 36, JANPATH,
NEW DELHI

PUBLIC NOTICE

Regulation 12 of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 (Payment of Fees Regulations) provides as under:

“12. Mode of payment of fees.-(1) All fees, including late payment surcharge, shall be payable through Real Time Gross Settlement (RTGS) for amount above Rupees two lakh and through National Electronic Fund Transfer (NEFT) for amount equivalent to or below Rupees two lakh

(2) Persons making payment of fees in accordance with these regulations shall submit the details of remittance through RTGS/NEFT as per the Form-I to these regulations, within three days of making such payment.”

2. The details of the Bank Account of the Commission into which the fees are payable in accordance with the Payment of Fees Regulations shall be remitted through RTGS/NEFT are as under:-

Name of Bank and address	Corporation Bank, K.G.Marg, New Delhi -110 001
Account No	209914801140001
Type of Account	10
IFSC Code	CORP0002099
Branch Code	2099

3. All concerned are advised to remit the fees to the Commission in the above mentioned account number with effect from 1st April, 2015. The details of the fee remitted shall be furnished to the Commission as per the format in Form I to the Payment of Fees Regulations (copy enclosed) within three days of the remittance of fees for reconciliation of the account and record.

4. With effect from 1.4.2015, the public notices dated 25.8.2010 and 15.3.2012 shall stand superseded.

Sd/-
(Shubha Sarma)
Secretary
28.1.2015

Form-I

Particulars	
1. Name of the Petitioner/Applicant	
2. Address of the Petitioner/Applicant	
3. Subject Matter	
4. Petition No., if any	
5. Details of generation assets (a) generating station/units (b) Capacity in MW (c) Date of commercial operation (d) Period for which fee paid (e) Amount of fee paid (f) Surcharge, if any	
6. Details of transmission assets (a) Transmission line and sub-stations (b) Date of commercial operation (c) Period for which fee paid (d) Amount of fee paid (g) Surcharge, if any	
7. Fee paid for Adoption of tariff for (a) Generation asset (b) Transmission asset	
8. Application fee for licence (a) Trading licence (b) Transmission licence (c) Period for which paid (d) Amount of fee paid	
9. Fees paid for Miscellaneous Application	
10. Fees paid for Interlocutory Application	
11. Fee paid for Regulatory Compliance petition	
12. Fee paid for Review Application	
13. Licence fee for inter-State Trading (a) Category (b) Period (c) Amount of fee paid (d) Surcharge, if any	
14. Licence fee for inter-State Transmission (a) Expected/Actual transmission charge (b) Period (c) Amount of fee calculated as a percentage of transmission charge. (d) Surcharge, if any	
15. Annual Registration Charge for Power Exchange (a) Period (b) Amount of turnover (c) Fee paid (d) Surcharge, if any	

16. Details of fee remitted (a) UTR No. (b) Date of remittance (c) Amount remitted	
Note: While Sl. Nos. 1 to 3 and 16 are compulsory, the rest may be filled up as applicable	
Signature of the authorized signatory with date	